



2026:AHC:26174

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 4587 of 2026

Jai Kishun

.....Petitioner(s)

Versus

State Of U.P. And 47 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Roop Shandilya, Vinay Kumar Mishra
Counsel for Respondent(s)	:	C.S.C., Sudhir Bharti

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioners and learned Standing Counsel appearing on behalf of State-respondents.
2. In view of the order proposed to be passed today, notices need not be issued to the private-respondents.
3. The only prayer made by the petitioner in the present writ petition to direct the Respondent No.2, namely, Additional District Magistrate (Judicial), Kushinagar to decide pending proceeding of Case bearing application No. 3037 of 2025 (Computerized No. D202505440003037) Jai Kishun and others Versus Virendra and others) under Section 30 of U.P. Revenue Code, 2006 for correction of the map within stipulated period.
4. Heard counsel for the parties present and perused the record.
5. With the consent of the counsel for the parties, the present writ petition is ***disposed of*** finally directing the Respondent No.2, namely, Additional District Magistrate (Judicial), Kushinagar to decide the aforesaid matter filed by the petitioner, expeditiously in accordance with law, without granting any unnecessary adjournment, unless there is no legal impediment.

(Prakash Padia,J.)

February 5, 2026

T.S.